

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
TRELL EXPERIENCES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Trell Experiences Private Limited
2.	Date of incorporation of corporate debtor	28 th October, 2016
3.	Authority under which corporate debtor is incorporated / registered	RoC – Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999KA2016PTC147358
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 579/B, RT Square, 3rd floor, 1st Main Road Santhosapuram, Sector 6, HSR Layout, Bangalore, Bengaluru, Karnataka, India, 560102
6.	Insolvency commencement date in respect of corporate debtor	No. 579/B, RT Square, 3rd floor, 1st Main Road Santhosapuram, Sector 6, HSR Layout, Bangalore, Bengaluru, Karnataka, India, 560102
7.	Estimated date of closure of insolvency resolution process	23 rd June, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PADMANABHAN NAIR IBBI/IPA-001/IP-P-02289/2020-2021/13495
9.	Address and e-mail of the interim resolution professional, as registered with the Board	102 Dollars Regency, 17 Narayanappa Road Nagashettyhalli, Florence public school, Bangalore, Karnataka, 560094 Email: paddy.ideck@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 40005102 Dollars Regency, 17 Narayanappa Road Nagashettyhalli, Florence public school, Bangalore, Karnataka, 560094 3. Email: cirproltadefence@gmail.com
11.	Last date for submission of claims	10 th January, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Trell Experiences Private Limited** on 19th December, 2023.



The creditors of **Trell Experiences Private Limited**, are hereby called upon to submit their claims with proof on or before 10th January, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28th December, 2023
Place: Mumbai



Padmanabhan Nair
Interim Resolution Professional
Trell Experiences Private Limited